

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:714

ANSWERED ON:15.07.2014

SCHEMES FOR DEVELOPMENT OF AGRICULTURE

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Will the Minister of AGRICULTURE be pleased to state:

- (a) the details of various schemes being implemented by the Government for the development of agriculture and welfare of the farmers in the country;
- (b) whether the Government has reviewed/evaluated the implementation of these schemes;
- (c) if so, the outcome thereof including the deficiencies identified, scheme-wise; and
- (d) the corrective steps taken/being taken by the Government for effective implementation of the schemes?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR. SANJEEV KUMAR BALYAN)

(a): The Department of Agriculture & Cooperation was implementing 51 schemes for development of agriculture and welfare of farmers in the country. These schemes have recently been restructured into 5 Centrally Sponsored Missions, 5 Central Sector Schemes and 1 State Plan Scheme as given below:

I. Centrally Sponsored Missions

1. National Food Security Mission (NFSM) 2. National Mission on Sustainable Agriculture (NMSA) 3. National Mission on Oilseeds and Oil Palm (NMOOP) 4. National Mission on Agricultural Extension and Technology (NMAET) 5. Mission of Integrated Development of Horticulture (MIDH)

II. Central Sector Schemes

6. National Crop Insurance Programme (NCIP) 7 Integrated Scheme on Agriculture Cooperation (ISAC) 8. Integrated Scheme for Agriculture Marketing (ISAM) 9. Integrated Scheme on Agriculture Census, Economics & Statistics (ISACE&S) 10. Secretariat Economic Service (SES)

III. State Plan Scheme

11. Rashtriya Krishi Vikas Yojna (RKVY)

The brief details of the above schemes are given in Annexure.

(b) to (d): The schemes are constantly reviewed and evaluated at National, State and Zonal levels and taken up during meetings with States and during Zonal and National Rabi/Kharif season Conferences to identify the deficiencies in the implementation of the schemes. The deficiencies so identified are taken up with the State Governments concerned for remedial measures, viz modification of the schemes and/or its guidelines, for effective implementation.